

**PUNJAB VIDHAN SABHA**

**Bill No. 16-PLA-2018**

**THE PUNJAB ROADS AND BRIDGES DEVELOPMENT  
BOARD (AMENDMENT) BILL, 2018**

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**BILL**

*further to amend the Punjab Roads and Bridges Development Board Act, 1998.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be Called the Punjab Roads and Bridges Development Board (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Roads and Bridges Development Board Act, 1998, in section 8, at the end of clause (v), the word “and” shall be omitted and thereafter, the following clause shall be inserted, namely :—

Amendment in section 8 of Punjab Act 22 of 1998.

“(v-a) salary and other miscellaneous expenditure of the Board; and”.

## STATEMENT OF OBJECTS AND REASONS

The Punjab Roads and Bridges Development Board (Amendment) Act, 2018 seeks to provide for payment of salary and other miscellaneous expenditure of the Board from the Punjab Roads and Bridges Development Board Fund. The Board shall be able to do so with the approval of the State Government.

RAZIA SULTANA,  
Minister for Public Works, Punjab.

## FINANCIAL MEMORANDUM

The Punjab Roads and Bridges Development Board Act, 1998 provides for construction of new roads; raising, widening and strengthening of existing roads; construction of new bridges and replacements of old bridges; and repair and maintenance of roads and bridges. The Fund of the Board comprises the lease money of petrol pumps; sale of enlistment forms or enlistment fee; sample testing fee/quality control charges; e-tendering charges; and concession fee on tolling of the roads. Among other purposes specified for the Fund, the Fund shall henceforth also be used for salary and miscellaneous expenditure of the Board subject to the approval of the State Government.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

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CHANDIGARH :  
The 28th March, 2018.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 28th March, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).